

CBI Vs. M/S. HIND AGRO INDUSTRIES LIMITED & ORS.

R.C. NO. 05020200S0011 Dated 24.08.2020

SCU.V/SC-II/CBI/NEW DELHI

U/s 120B r/w 420 IPC and Section 13(2)

r/w Section 13(1)(d) of the PC Act 1988

29.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present : Sh. Pankaj Kumar Gupta Ld. PP for CBI alongwith DSP RK Sangwan.

Sh. Barar Barqi Ld. Counsel for M/s. Hind Agro Industries Ltd., accused Sirajuddin Qureshi, Kiran Qureshi and Samar Qureshi.

Accused Sirajuddin Qureshi and accused B.B. Gupta are in person.

Today the case is fixed for filing of reply if any on behalf of accused Sirajuddin Qureshi and M/s. Hind Agro Industries Ltd. to the application under Section 165(5) Cr. P. C. of Investigating Officer.

Ld. Counsel for accused Sirajuddin Qureshi, Kiran Qureshi and Samar Qureshi as well as M/s. Hind Agro Industries Ltd. submits that accused persons have No Objection if the documents seized from their premises be retained by the Investigating Agency for investigation.

No Objections have already been given by accused Dr. SK Ranjhan and accused B. B. Gupta regarding the retaining of documents, which were seized from his premises, by the Investigating Agency.

In view of the submissions of the accused persons, permission is granted to the Investigating Officer for retaining the documents which were seized during the searches, for the purpose of investigation.

With these observations, the application moved by the I.O. is disposed of.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/29.09.2020